

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

R.A. No. 22 of 1995  
O.A. No. 146 of 1994

New Delhi this the 20th Day of January, 1995.

Hon'ble Mr. Justice S.K.Dhaon, Vice-Chairman (J)  
Hon'ble Mr. B.N.Dhondiyal, Member (A)

Shri Vidya Ram,  
S/o Shri Naubat,  
R/o Village Pawari Post Office  
Majuwa (Hassan Ganj),  
Distt. Badayun.

... ... Applicant

versus

1. Union of India,  
through the General Manager,  
Northern Railway Headquarter Office,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Northern Railway,  
Moradabad.
3. The Assistant Engineer,  
Northern Railway,  
Hapur,  
Distt. Ghaziabad. ... ... Respondents

ORDER (BY CIRCULATION)

delivered by Hon'ble Mr. B.N.Dhondiyal, Member (A).

This review application has been filed by the applicant in OA No. 146/94 seeking recall of our judgement dated 9.12.1994. The ground for review is that this Tribunal did not take into account the rejoinder filed by the applicant as also a miscellaneous application regarding discovery of documents.

2. The relief sought by the applicant in his OA were:-

- i) his absorption as a permanent gangman.

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(2)

ii) payment of difference of wages of a casual labour and the wages paid to a permanent gangman.

This Tribunal noted the fact mentioned in the counter affidavit that the applicant's name had been included in the live casual register and that appointments will be made strictly in accordance with the entries made in the said register.

3. The review applicant also states that his counsel was delayed in Court No.1 and by the time he came to Court No.2 the order had already been passed. We have considered the pleadings on record have disposed of the OA on merits. Nothing has been brought out in the review application to justify our recalling/modifying the said order dated 9.12.1994. If the applicant has some doubts about his seniority in the live casual register, it is open to him to seek redressal by making representations to the authorities.

4. No apparent error on the face of record has been brought out and the review application is hereby dismissed.

B.N. Dhaundiyal  
( B.N. Dhaundiyal )  
Member (A)

S.K. Dhaon  
( S.K. Dhaon )  
Vice-Chairman (J)